

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 4th OCTOBER, 1978.

NOTIFICATION
(INCOME TAX)

No. 2535(F.No.176/54/78-IT(AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961, (43 of 1961), the Central Government hereby notifies "Trikkand Triyambakeswara Temple, Pallikkare" to be a place of public worship of renown throughout the State of Kerala for the purposes of the said section.

Sd/-
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy forwarded to:-

1. The Commissioner of Income-tax, Kerala-II, Ernakulam, with reference to his letter C.No.18A/Tech.4/78-79 dt. 26.8.78.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All Other Commissioners of Income-tax.
3. The Comptroller and Auditor General of India, New Delhi.
4. All Chambers of Commerce in Kerala.

Sd/-
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

ASSTT. DIRECTOR(RS&P).

No.00/IT(AI)/2457/792/RSP/78.

* SHARMA *